

been appointed by the Government under the Chairmanship of Shri Justice Rajinder Sachar, a sitting Judge of Delhi High Court for reviewing the provisions of the Companies Act, 1956. The said Committee has been asked to consider and report on what changes are necessary in the Companies Act, 1956 and the M.R.T.P. Act, 1969 with particular reference to the modifications which are required to be made in the form and structure of the said two Acts so as to simplify them and to make them more effective wherever necessary. It is expected that the said Committee will also go into the question of Company donations to political parties/or for political purposes and make suitable recommendations. The Government will, thereafter, consider the recommendations and take appropriate action.

(c) No, Sir.

**Bomb Scare on Frontier Mail**

345. SHRI PRASANNBHAI MEHTA

SHRI S. S. SOMANI:

Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that on the 10th October, 1977 when the Prime Minister was going to Surat from Bombay by the Frontier Mail the train was delayed following a bomb scare;

(b) if so, the details of the incident;

(c) whether any enquiry has been made into it; and

(d) if so, the findings thereof.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes.

(b) On 11-10-1977 at 19/35 hrs. an anonymous telephone call was received

on Bombay Police Emergency telephone No. 100 that a time bomb had been kept in the train by which the Prime Minister was leaving for Surat. Hence the train was searched but no bomb was found. The train 3 DN Frontier Mail was delayed by 1 hour and 28 minutes and finally left Bombay Central Station 21/58 hrs.

(c) The call being anonymous, no further enquiry was made.

(d) Does not arise.

**Robberies on Running Trains**

346. SHRI SHIV SAMPATIRAM: Will the Minister of RAILWAYS be pleased to state:

(a) the total number of passengers robbed of their belongings, including cash on running trains in the country during the financial year 1977-78 up to 31st October, 1977;

(b) the total value of property so looted; and

(c) what action Government propose to take to stop robberies on running trains and whether it is proposed to fix responsibility on RPF for preventing robberies in running trains so that they may become more active and alert?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Two hundred and forty cases.

(b) Rs. 2,05,157.

(c) It is the responsibility of the State Government to take adequate measures to prevent robberies in trains. This is done by them through the Government Railway Police. The Railway Admn. maintains the closest liaison at ministerial and official levels to ensure maximum safety to the travelling public. Some of the preventive steps taken by the Government Railway Police are—